

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 30-09-2026

CORAM

THE HON'BLE MR.JUSTICE V. LAKSHMINARAYANAN

WP CrI. No. 2605 of 2026

CNR: {HCMA012292062026}



Case QR

Varaaki

..Petitioner(s)

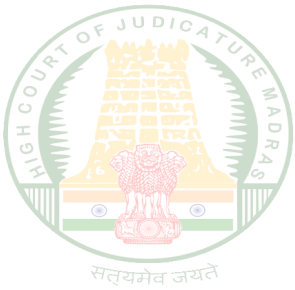
Vs

1. The State
Represented by Additional Chief Secretary to
Government,
Home Department,
Secretariat, Fort St. George,
Chennai-600009.
2. The Director General of Police
Tamil Nadu Police Department,
Chennai.
3. The Assistant Commissioner of Police
Immoral Traffic Prevention Unit,
Greater Chennai City Police
Chennai.
4. The Joint Director,
Central Bureau of Investigation,
South Zone,
EVK Sampath Building,
College Road, Chennai 600 06.

..Respondent(s)

For Petitioner(s): Mr.Rajkumar Pandian
for Ms.R.Kokila

For Respondent(s): Mr.R.Guruprasad,
Government Pleader for R-1



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Mr. John Sathyan,
State Public Prosecutor
Assisted by Mr. Arun Anbumani,
Additional Public Prosecutor for RR-2 to 4

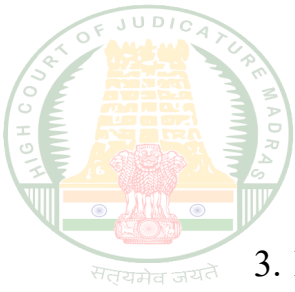
ORDER

The petitioner seeks transfer of investigation in Crime No.174 of 2025 from the file of the Anti-Vice Squad, Greater Chennai Police, to the file of the Central Bureau of Investigation. Last week, this Court was moved by one, M/s. Tulir Charitable Trust in W.P.No.2564 of 2026. At that time, the learned Additional Public Prosecutor, Mr. Arun Anbumani reported that the Director General of Police had constituted the Special Investigation Team consisting of the following Police Officers:-

1. *Tmt. P.C. Thenmozhi, IPS., Addl. Commissioner of Police, Central Crime Branch, Greater Chennai Police, Chennai.*
2. *Tmt. Disha Mittal, IPS., Joint Commissioner of Police, L&O, Est, Greater Chennai Police, Chennai.*
3. *Tmt. J. Mutharasi, IPS, Superintendent of Police/Media Relation Officer, O/o the DGP/HopF, Tamil Nadu*
4. *Tmt. V.V. Geethanjali, Deputy Commissioner of Police, Crime against Women and Children, Greater Chennai Police, Chennai.*

to conduct the investigation into the aforesaid crime. Within a period of 5 days of constitution of SIT, this petition has been filed.

2. I am sure that the Tamil Nadu Police does not have a crystal ball or a magic wand in their hands to get all the evidences that they require by a wave of hands. Investigation takes time, in sensitive matters, as in the present case.

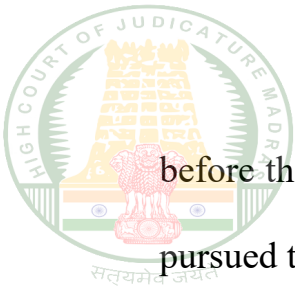


3. It is the plea of the petitioner that he is a Whistle blower and a Video Journalist. He fears that on account of the involvement of Highly placed Police Officials, the Special Investigation Team will not investigate the case in a proper manner. He has given the names of a few officials in an affidavit, who have unfortunately not been arrayed as respondents to the same.

4. Be that as it may, as on today, SIT has been formed and it has commenced investigation. Even without giving them a breathing space, to transfer the investigation to the Central Bureau of Investigation/ 4th respondent might not be proper.

5. Mr.Rajkumar Pandian, appearing for the petitioner, reports that the Writ Petitioner has certain information, which if investigated in proper manner would divulge the involvement of Officials. He adds that they attempted to cover up the crime, which resulted in the filing of the action drop report on 18.2.2026.

6. Mr.John Sathyan, learned State Public Prosecutor appearing for respondent nos.1 to 3, reports that any person, including the writ petitioner, is at liberty to come up with information regarding this case and place the same



before the Investigating Officer. He states that the information, if given, will be pursued to its logical end.

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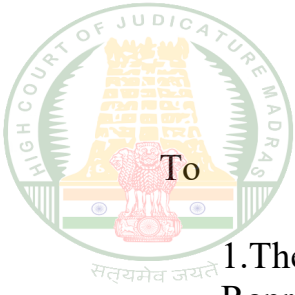
7. Mr.Rajkumar Pandian, on instructions from the writ petitioner, reports that the petitioner will appear before the Investigating Officer tomorrow (i.e., 01.10.2026) at 3.00 p.m.

8. Mr.John Sathyan further assures this Court that as per the orders passed by this Court in W.P.No.2564 of 2026 dated 25.09.2026, the SIT is to issue the press release tomorrow. In addition, he states that a status report will be filed before this Court indicating the progress that have been made by the SIT. Mr.John Sathyan reports that Tmt.V.V.Geethanjali, Deputy Commissioner of Police, Crime against Women and Children, Greater Chennai Police, has been replaced by Ms.B.Geetha, Deputy Commissioner of Police, Kilpauk.

9. Call this matter on 07.10.2026.

NHS

30-09-2026



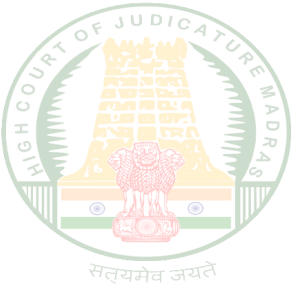
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WP Crl. No. 2605 of 2



Order QR

V.LAKSHMINARAYANAN, J.

NHS

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